

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 1989
ANSWERED ON 03.08.2022

SECURITY AND PROTECTION OF MINORITY COMMUNITIES

1989. SHRI ABDUL WAHAB:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether Minority Commission has received complaints from the representatives or persons from minority community in regard to communal attack they are being exposed to;
- (b) if so, the complaints that the commission has received in the last five years, the yearwise details thereof;
- (c) what action has been taken up by Government to resolve the complaints received;
- (d) whether the commission has taken cognizance of the increasing communal attack against Muslim community in different parts of the country; and
- (e) if so, what action has been taken by the commission to ensure security of minority communities?

ANSWER

THE MINISTER OF MINORITY AFFAIRS
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (e) "Public Order" and "Police" are State subjects as per the Seventh Schedule of the Constitution of India. The responsibility of maintaining law and order, registration and prosecution of crimes against all citizens including minorities, rests with the respective State Governments. Government of India monitors the internal security and law and order situation in the country and issues appropriate advisories to States from time to time to maintain peace, public tranquility and communal harmony. Central Armed Police Forces (CAPFs) are deployed to aid and assist State Governments, on their request, to maintain law and order and public tranquility. Government of India has issued communal Harmony Guidelines, which, inter-alia lay down standard operating procedure to deal with situations arising out of communal violence. These guidelines are aimed to maintain due vigilance, careful planning and preparatory measures to prevent and pre-empt communal violence.

Further, the details of the complaints with the National Commission for Minorities (NCM), in the last five years is annexed.

Whenever NCM receives any complaint in the matter, reports are called from the concerned Authorities. In some cases, when the report is not satisfactory, NCM also conducts hearings to resolve the issue. Further, in cases of media reports, NCM takes suo moto cognizance and calls for report.

**ANNEXURE REFERRED IN REPLY TO PARTS (A) TO (E) OF RAJYA SABHA
UNSTARRED QUESTION NO. 1989 ASKED BY SHRI ABDUL WAHAB
REGARDING "SECURITY AND PROTECTION OF MINORITY COMMUNITIES"
FOR ANSWER ON 03.08.2022:-**

S. No.	Year	Complaints
1	2017-18	09
2	2018-19	09
3	2019-20	02
4	2020-21	04
5	2021-22	08